

DIVISION BENCH
COURT - I

O-202

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/42(KB)2021

IA(COMPANIES.ACT)/213(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	MACHINO TRANSPORT VS MACHINO FINANCE PVT.LTD
UNDER SECTION	SEC. 230-232, SEC 234

Appearances (via video conferencing/physically)

Mr. Ratnanko Banerji, Sr. Adv. : For Machino Finance Pvt Ltd.
Mr. Ajay Gaggar, Adv.
Ms. Tahira Karanjawala, Adv.
Ms. Manmeet Kaur, Adv.
Mr. Uttiyo Mallick, Adv.
Mr. Chandan Malan, Adv.
Ms. Sanya Dua, Adv.

Mr. Jishnu Chowdhury, Adv. : For Machino Transport
Ms. Ranjana Roy, Adv.
Mr. Ujjain Chatterjee, Adv.

ORDER

1. Ld. Sr. Counsel/Counsel for the parties present.
2. **IA(COMPANIES.ACT)/213(KB)2023**
 - i. This IA has been filed for taking on record some documents. These documents are allowed to be taken on record subject to just exceptions. Reply affidavit is also taken on record.
3. With the consent of both the parties, following issues to be argued;-
 - i. Whether this petition is barred by law of limitation.
 - ii. Whether the scheme of arrangement has been complied with in full.
4. Parties do not wish to address any other issues.
5. Post this matter for arguments on the above framed issues on **21/3/2024** at 3:30 P.M.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**